

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-48(PB)/2017**

**IN THE MATTER OF:**

**Agarwal Marketing And Services (Energy) Pvt. Ltd.**

.....Petitioner

**v.**

**M/s. Max Tech Oil & Gas Services Pvt. Ltd.**

.....Respondent

**SECTION : UNDER SECTION 9 OF IBC, 2016**

**Order delivered on 18.09.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**R. VARADHARAJAN**

**Hon'ble Member (J)**

**For the Petitioner(s) :**

**ORDER**

Let notice of the petition be issued to ICICI Bank Limited, NBCC Place, Pragati Vihar, Bhisma Pitamah Marg, New Delhi-110003 & Gujarat Fluorochemicals Limited, ABS Towers, 2<sup>nd</sup> Floor, Old Padra Road, Vadodra-390007 to show cause why the report submitted by the Insolvency Resolution Professional recommending liquidation of the company be not accepted as it is supported by more than 75% of the Members of Committee of Creditors.

Process dasti as well.

List for further consideration on 05.10.2017.

Sd-

**(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT**

Sd-

**(R. VARADHARAJAN)  
MEMBER JUDICIAL**

18.09.2017

VINEET